

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 704/TT/2020

Coram:

**Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri P. K. Singh, Member**

Date of order: 22.11.2021

In the matter of:

Corrigendum to the order dated 24.10.2021 in Petition No. 704/TT/2020.

In the matter of:

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Asset A1: 02 Numbers Line bays along with 2 Numbers 50 MVAR Line Reactors (charged as bus reactor) at Jabalpur Pooling station and Asset B1: MB TPS (Anuppur)-Jabalpur Pooling Station 400 kV D/C (triple Snowbird) Line under "Transmission System for connectivity of MB Power (M.P.) Limited" in the Western Region.

And in the matter of:

Power Grid Corporation of India Limited
SAUDAMINI, Plot No-2,
Sector-29, Gurgaon-122 001 (Haryana).

.....Petitioner

Vs

1. Madhya Pradesh Power Management Company Limited,
Shakti Bhawan, Rampur,
Jabalpur – 482008.
2. Madhya Pradesh Power Transmission Company Limited,
Shakti Bhawan, Rampur,
Jabalpur – 482008.



3. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Limited,
3/ 54, Press Complex, Agra-Bombay Road,
Indore – 452008.
 4. Maharashtra State Electricity Distribution Company Limited,
Hongkong Bank Building, 3rd Floor,
M.G. Road, Fort,
Mumbai – 400001.
 5. Maharashtra State Electricity Transmission Company Limited,
Prakashganga, 6th Floor, Plot No. C-19, E-Block,
Bandra Kurla Complex, Bandra (East),
Mumbai – 400051.
 6. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhawan, Race Course Road,
Vadodara – 390007.
 7. Electricity Department, Govt. Of Goa,
Vidyut Bhawan, Panaji, Near Mandvi Hotel,
Goa – 403001.
 8. Electricity Department,
Administration of Daman & Diu,
Daman – 396210.
 9. DNH Power Distribution Corporation Limited,
Vidyut Bhawan, 66 kV Road, Near Secretariat Amla,
Silvassa – 396230.
 10. Chhattisgarh State Power Transmission Company Limited,
State Load Despatch Building, Dangania,
Raipur – 492013.
 11. Chhattisgarh State Power Distribution Company Limited,
P. O. Sunder Nagar, Dangania,
Raipur, Chhattisgarh – 492013.
 12. MB Power (Madhya Pradesh) Limited,
Corporate Office, 235, Okhla Industrial Estate, Phase-III,
New Delhi – 110021.
-Respondent(s)**



CORRIGENDUM

In order to rectify an inadvertent error in Paragraph 94 of the order dated 24.10.2021 in Petition No. 704/TT/2020, this corrigendum order is being passed.

2. It is ordered that Paragraph 94 of the said order shall be read as under:

“Sharing of Transmission Charges

94. The Commission in order dated 15.12.2017 in Petition No. 141/TT/2015 in case of Asset B1, i.e. MB TPS (Anuppur)-Jabalpur Pooling Station 400 kV D/C (Triple Snowbird) line has observed as follows:

“86. Petitioner has stated that the instant line is the Connectivity line of Respondent MBPL. The line under instant petition is dedicated line of generator. PGCIL has intimated grant of Connectivity to Respondent MBPL vide letter dated 19.4.2010 whereby date of start of Connectivity is indicated as 1.2.2013 and it is noted that “entire transmission charges for the Connectivity line shall be borne by MBPL. This fact that the line is the Connectivity Line is also indicated in Agreement dated 17.6.2011 between Petitioner and Respondent. Hence as per Regulation 8(8) of CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, the transmission charges from 25.2.2015 i.e. approved COD of the instant transmission asset to 19.5.2015 (day before date of start of LTA), transmission charges shall be payable by MBPL to the petitioner post which the transmission charges approved in the instant order shall be included in the computation of PoC charges as per Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulation, 2010 as amended from time to time.”

Accordingly, the transmission charges from 25.2.2015 to 19.5.2015 for Asset B1 shall be payable by MBPL. Thereafter, w.e.f. 20.5.2015, for Asset B1, the transmission charges approved in the instant order shall be recovered from the common pool of transmission charges. For Asset A1, recovery of transmission charges from common pool shall be with effect from 1.4.2014. With effect from 1.11.2020, sharing of transmission charges is governed by the Central Electricity Regulatory Commission (Sharing of Transmission Charges and



Losses) Regulations, 2020 (in short, “the 2020 Sharing Regulations”). Accordingly, the liabilities of the DICs for arrears of transmission charges determined through this order shall be computed DIC-wise in accordance with the provisions of respective Tariff Regulations and shall be recovered from the concerned DICs through Bill 2 under Regulation 15(2)(b) of the 2020 Sharing Regulations. Billing, collection and disbursement of transmission charges for subsequent period shall be recovered in terms of provisions of the 2020 Sharing Regulations as provided in Regulation 57 of the 2019 Tariff Regulations.”

3. Except for the above, all other terms contained in the order dated 24.10.2021 in Petition No. 704/TT/2020 shall remain unaltered.

sd/-
(P. K. Singh)
Member

sd/-
(I.S. Jha)
Member

sd/-
(P.K. Pujari)
Chairperson

